

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-185/2003 in
OA-2349/2001

New Delhi this the 23rd day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Sh. P.B. Narang,
S/o Sh. Deeraj Narang,
R/o H.No.64, State Bank Nagar,
Outer Ring Road,
Paschim Vihar,
New Delhi. Petitioner

(Petitioner in person)

Versus

1. Sh. R.K. Singh,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Sh. Ram Gopal Sharma,
Divl. Personnel Officer,
Northern Railway,
DRM Office, Chelmsford Road,
New Delhi. Respondents

(through S/Sh. H.K. Gangwani, Rajinder Khatter &
R.L. Dhawan, Advocate)

ORDER (ORAL)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of the respondents stated at Bar that respondents have complied with directions of this Court and made the requisite payment to the petitioner subject to the outcome in the writ petition against the Tribunal's orders. As such, the C.P. is dropped with liberty to the petitioner to revive the same, if necessary, after disposal of the writ petition. Notices to the respondents are discharged.

S. Raju

(Shanker Raju)
Member(J)

V.K. Majotra

(V.K. Majotra)
Vice-Chairman(A)